

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3147**  
ANSWERED ON 17<sup>TH</sup> DECEMBER, 2015

**PERMISSION OF LIGHT MOTOR VEHICLE FOR PLYING ON NATIONAL HIGHWAY**

3147. SHRI BHANU PRATAP SINGH VERMA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the light motor vehicles have been permitted on national highways for public transportation;
- (b) if so, the details thereof;
- (c) whether an increase in accidents due to use of light motor vehicles for public transportation on national highways have been reported; and
- (d) if so, the reaction thereon?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) & (b) Section 2 of the Motor Vehicles Act, 1988 defines the different types of Motor Vehicles. Under the Motor Vehicles Act, 1988 and the Central Motor Vehicles Rules, 1989, there is no restriction on light motor vehicles to ply on National Highways.

(c) & (d) There is no specific information about accidents occurring on National Highways due to use of light motor vehicles for public transportation.

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